

HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD

FRIDAY, THE SEVENTH DAY OF FEBRUARY
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL

Civil Revision Petition No.3726 of 2024

Civil revision filed under Article 227 of the Constitution of India, for expeditiously dispose of G.W.O.P.No.1609 of 2023 on the file of the Family Court Judge, City Civil Court at Hyderabad.

Between:

Gaurav Maheshwari, S/o Gopal Maheshwari, aged about 46 years, Occ. Pvt. Employee, Plot No.92, 1st floor Gunrock Enclave, Sikh Village, Secunderabad 500009, Telangana State.

...Petitioner/Petitioner.

AND

Smt. Afshan Khan @ Ishika Maheshwari, W/o. Gaurav Maheshwari, D/o. Late Assadullah Khan, Aged about 46 years, Occ. Interior Designer, R/o. Flat No. No. 403, Pioneer Plaza, salya Colony, Shaikpet, Hyderabad-500 028, Telangana State.

...Respondent/Respondent.

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to grant interim custody of minor children Kabir and Aman to the petitioner forthwith keeping in view of health condition of the mother of petitioner pending G.W.O.P.No.1609 of 2023 on the file of Family Court Judge, City Civil Court, Hyderabad pending disposal of the main C.R.P.

Counsel for the Petitioner: Smt. Anupriya Sethi

Counsel for the Respondent: --

The Court made the following: **ORDER**

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL

CIVIL REVISION PETITION No.3726 of 2024

ORDER:

Ms. Anupriya Sethi, learned counsel for the petitioner.

2. The prayer of the petition reads as under:-

“It is therefore prayed that this Hon’ble Court may be pleased to allow the Civil Revision Petition by granting interim custody of the minor child to the Petitioner, considering the health condition of the Petitioner’s mother and child’s welfare and consequently direct the Learned Family Court Judge, City Civil Court, Hyderabad, to expeditiously conclude the proceedings in G.W.O.P.No.1609 of 2023 on the Court of Hon’ble Family Court Judge, City Civil Court at Hyderabad, and pass such other order(s) as this Hon’ble Court may deem fit and proper in the circumstances of the case.”

3. On a specific query from the Bench, the learned counsel for the petitioner fairly submitted that no application seeking interim custody of the minor child is filed before the trial Court. In absence thereof, there is no occasion for this Court to entertain a relief in this regard while exercising jurisdiction under Article 227 of the Constitution of India.

4. The next contention of the learned counsel for the petitioner is to fix a time limit for the trial Court to decide the matter. On a specific query from the Bench, learned counsel for the petitioner fairly submitted that pleadings are not yet

completed and the matter is pending before the Lok Adalat. Thus, this Court is only inclined to observe that it will be lawful for the trial Court to make an endeavour to decide the pending matter expeditiously.

5. With the aforesaid observation, the Civil Revision Petition is **disposed of**. No costs.

Interlocutory applications, if any pending, shall also stand closed.

Sd/- N. SRIHARI
ASSISTANT REGISTRAR

//TRUE COPY//


SECTION OFFICER

To,

1. The Family Court Judge, City Civil Court at Hyderabad.
2. One CC to Smt. Anupriya, Advocate [OPUC]
3. Two CD Copies.

JCK



HIGH COURT

DATED:07/02/2025

ORDER

CRP.No.3726 of 2024



Disposing of the C.R.P. without costs.

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kpr
11/3/25